

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 388/GT/2023

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500 MW) in compliance of Revised Emission Standards.

Petitioner : NTPC Limited

Respondents : UPPCL & 5 ors.

Date of Hearing : **11.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri Parimal Piyush, NTPC
Shri Abinash Das, NTPC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner had filed the additional information sought vide ROP of the hearing dated 29.4.2024. He, however, submitted that in case any other additional information is required, the Petitioner will comply with the same.

2. None appeared on behalf of the Respondents, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, adjourned the hearing as a last opportunity for the Respondents to file their replies in the matter.
4. The Commission also directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **8.8.2024**:
 - i) *Copy of DPR in respect of implementation of ECS.*
 - ii) *Methodology for arriving at the interest rates while calculating the IDC along with documentary evidence, certified by the Statutory Auditor.*
 - iii) *Details of additional capital expenditure from the date of operation of Unit-4, i.e., 11.10.2022 to 31.3.2024 (both on an accrual basis and on a cash basis) certified by the Statutory Auditor.*
 - iv) *Details of the calculation of WAROI as the basis for arriving at the rates for tariff for the period 2019-24.*



- v) *Details of cost for Reagent, duly supported with documentary evidence and certified by Statutory Auditor.*
- vi) *Details regarding the reduction in the emission parameters before and after installation of the Emission Control System.*
- vii) *Unit-wise detailed break up for the capital cost of FGD as of the date of operation of the FGD (Rs.31851.18 lakh), i.e., Plant & Machinery (component-wise cost), Civil Works, Buildings, Pre-Commissioning, Initial Spares, IDC, IEDC, Financial Charges, etc, viz-a-viz Investment Approval along with the reason for deviations, if any.*
- viii) *Details regarding scheduled milestones in the implementation of FGD and actually achieved milestones for each unit, along with supporting documents and justification for delay and cost overrun w.r.t. investment approval, if any.*
- ix) *Details of unit-wise quantity of limestone consumed, and expenditure incurred thereof; and Gypsum produced and revenue realized, if any. Methodology of disposal of gypsum, if any.*
- x) *Details of actual operational parameters such as SHR, Aux. Consumption, O & M expenses, Plant Availability Factor, SOx at 6 % O2 level prior (for last 5 years) and post to installation of FGD.*
- xi) *Details of month-wise availability and running hours of FGD since its commissioning, the information furnished to the concerned authority, and reasons for the shortfall, if any.*
- xii) *The Petitioner has submitted that there is no time overrun as per MoEF&CC Guidelines. However, the same needs to be demonstrated as per the SCOD defined in the Contract Agreement signed with the Implementation Agency. The Petitioner shall also provide the following details:*
 - a) *Effective Date as per the contract agreement signed with the Implementation Agency;*
 - b) *SCOD fixed from Effective Date as per Contract Agreement; and*
 - c) *Delay, if any, beyond SCOD.*

5. The Respondents are permitted to file replies on or before **22.8.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.8.2024**.

6. The Petition shall be listed for hearing on **5.9.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

